

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

Company Appeal No. 3/Chd/Hry/2023

IN THE MATTER OF:

Mr Amit Vats

...

Appellant

Versus

The Registrar of Companies Delhi

...

Respondent

Under Section: 252(1) CA 2013

Order delivered on 26.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.06.2024.

Court Officer